

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 198/MP/2020

Subject : Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulation 23 and 24 of Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per Clause 6.2 of the Central Electricity Authority Manual on Transmission Planning Criteria, 2013.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Department of Power, Govt. of Arunachal Pradesh and Ors.

Petition No. 259/MP/2020

Subject : Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulation 23 and 24 of Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per Clause 6.2 of the Central Electricity Authority Manual on Transmission Planning Criteria, 2013.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Department of Power, Govt. of Nagaland and Ors.

Date of Hearing : **16.2.2023**

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri S. C. De, NERLDC



Shri Bimal, NERLDC
Ms. Himani Datta, NERLDC

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed, *inter-alia*, seeking direction to the Respondents to provide the protection systems and for ensuring proper inspection & patrolling and maintenance of their substation and lines for security of North Eastern grid & inter-connected inter-State grid in terms of the various regulations of this Commission and the Central Electricity Authority. He pointed out that there have been frequent trippings and instances of repeated grid disturbances in the systems of the Respondents.

2. None was present on behalf of the Respondents despite notice.
3. Keeping in view that the matter relates to the safety & security of grid and compliance of provisions of Grid Code, the Commission expressed its displeasure on the casual approach of the Respondents, which have neither filed any reply to the Petitions nor were present during the course of hearing.
4. After hearing the representative of the Petitioner, the Commission ordered as under:
 - (a) The Petitioner to identify the sub-stations (on priority basis) of the Respondents which impact the ISTS grid and to provide the latest status of the Protection system at these identified stations.
 - (b) Department of Power, Arunachal Pradesh and Department of Power, Nagaland are to depute an officer not below the rank of Chief Engineer to attend the next date of hearing of the instant Petition.
 - (c) NERPC to file the details regarding implementation of relay settings of 132 kV elements in DoP, Arunachal Pradesh and report on protection Audit of 132 kV Itanagar and Lekhi sub-station.
 - (d) NERPC is directed to file the details regarding the implementation of relay settings of 132 kV elements in DoP, Nagaland and report on protection Audit of 132 kV Kohima, Wokha, Sanis and Mokokchung.
 - (e) Let an extract copy of this RoP may also be sent to Chief Secretary, Arunachal Pradesh and Chief Secretary, Nagaland to ensure presence of the concerned officers as mentioned in Para (b) above on the next date of hearing of the instant petition.
5. The Petitions shall be listed for hearing on 25.4.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**